## THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-34/2020/3052 /A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court,

Guwahati.

To,

Smti Bobita Kshetry,

District & Sessions Judge,

Biswanath, Biswanath Chariali.

Dated Guwahati, the 5 May, 2025.

Sub:

Earned leave.

Ref:-

Your letter No. DJ(BN) 1422 dtd. 06.05.2025.

Madam,

With reference to the above, I am directed to inform you that your prayer for 16 (sixteen) earned leave w.e.f. 26.05.2025 to 10.06.2025 (prefixing 24.05.2025 and 25.05.2025), along with station leave permission, with the official vehicle, at own cost, from the evening of 23.05.2025 till the morning of 11.06.2025, has been granted. You are to hand over the charge of your Court and Office to the Addl. District & Sessions Judge (FTC), Biswanath and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-34/2020/ 3053-3054 /A, dated 15.5, 2025 Copy to:

The Principal Accountant General (A&E), Assam, Guwahati, for information.
(Copy of duly filled in leave application in prescribed format is enclosed herewith).
The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)